

Rep. by Act. 38... of 1978, s. 2 & Sch. I

THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) ACT, 1975

No. 48 OF 1975

[16th August, 1975.]

An Act further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Twenty-sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Salaries and Allowances of Members of Parliament (Amendment) Act, 1975.

Amendment of section 8.

2. In section 8 of the Salaries and Allowances of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), for the words "and postal facilities", the words "postal, water, electricity, constituency and secretarial facilities, or such amount in cash in lieu of all or any of such facilities" shall be substituted.

Amendment of section 9.

3. In section 9 of the principal Act, in sub-section (3), for clause (f), the following clause shall be substituted, namely:—

"(f) medical, housing, telephone, postal, water, electricity, constituency and secretarial facilities mentioned in section 8 and the amount to be paid in cash in lieu of all or any of such facilities; and"